

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 212/2024

RAJENDRA TIWARI

...PETITIONER

//VERSUS//

UNION OF INDIA & ORS

...RESPONDENTS

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Rajendra

DATE: 20.01.2025

PLACE: BHOPAL

Rohit

ROHIT SHARMA
COUNSEL FOR RSPCB (R/11)



ATTESTED

NOTARY PUBLIC
JAIPUR (RAJ.)

20 JAN 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
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UNION OF INDIA & ORS

...RESPONDENTS

REPLY TO THE ORIGINAL APPLICATION ON BEHALF
ANSWERINGRESPONDENT No. 11 -RAJASTHAN STATE POLLUTION
CONTROL BOARD

It is most humbly submitted by the answering Respondent No. 11 - Rajasthan State Pollution Control Board as under:

PARAWISE REPLY TO THE ORIGINAL APPLICATION:

1. That the contents of Para 1 of the Original Application need no Reply.
2. That the contents of Para 2 of the Original Application need no Reply.
3. That the contents made by the Petitioner in Para 3 of the Original Application is denied by the answering Respondent. It is submitted in this regard that the unit, M/s Lohagarh Resort (P) Ltd., on 19.08.2014, obtained a one-time acknowledgment, which is treated as a Consent to Operate from RSPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, for operating a hotel with 20 rooms. The unit submitted an application for Consent to Establish



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20 JAN 2025

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JAIPUR (RAJ)

(CTE) on 28.01.2024, which was subsequently refused by RSPCB

4. vide its letter dated 08.01.2025. Furthermore, the unit applied for Consent to Operate (CTO) on 24.12.2023, which was refused by RSPCB vide its letter dated 28.05.2024. Copy of CTO dated 19.08.2014 is marked and annexed herewith as Annexure R/1. Copy of the letter towards refusal of CTE dated 08.01.2025 is marked and annexed herewith as Annexure R/2. Copy of letter dated 28.05.2024 refusing to grant CTO is marked and annexed herewith as Annexure R/3. However, the unit has initiated fresh applications for Consent to Establish (Expansion) and Consent to Operate, which shall be considered and decided on their respective merits.

PARAWISE REPLY TO THE BRIEF FACTS:

5. That, the averments made by the Petitioner in Para 1 of the Brief Facts in the Original Application are related to the Forest Department and therefore need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
6. That, the averments made by the Petitioner in Para 2 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
7. That, the averments made by the Petitioner in Para 3 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.



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20 JAN 2025
NOTARY PUBLIC
JAIPUR (RAJ)

8. That, the averments made by the Petitioner in Para 4 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
9. That, the averments made by the Petitioner in Para 5 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
10. That, the averments made by the Petitioner in Para 6 of the Brief Facts in the Original Application are related to the Revenue and Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
11. That, the averments made by the Petitioner in Para 7 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
12. That, the averments made by the Petitioner in Para 8 of the Brief Facts in the Original Application are related to the Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
13. That, the averments made by the Petitioner in Para 9 of the Brief Facts in the Original Application are denied by the answering Respondent and it is submitted in this regard that the unit, M/s Lohagarh Resort (P) Ltd., obtained a one-time acknowledgment on 19.08.2014, which is treated as a Consent to Operate from RSPCB under the provisions

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20 JAN 2025

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JAIPUR (RAJ)

of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, for operating a hotel with 20 rooms. The unit submitted an application for Consent to Establish (CTE) on 28.01.2024, which was subsequently refused by RSPCB vide its letter dated 08.01.2025. Furthermore, the unit applied for Consent to Operate (CTO) on 24.12.2023, which was refused by RSPCB vide its letter dated 28.05.2024.

14. That, the averments made by the Petitioner in Para 10 of the Brief Facts in the Original Application are denied by the answering Respondent and it is submitted that vide letter dated 29.08.2024, Rajasthan State Pollution Control Board forwarded the Representation of Nahargarh Van and Vanyjeev Suraksha Seva Samiti to the DCF (Wild Life), Jaipur which was received by the answering Respondent on 03.06.2024 for necessary action, as the matter is related to the activities carried out on Reserved Forest Land or Eco Sensitive Zone of Nahargarh Wild Life Sanctuary. Copy of the letter dated 29.08.2024 is marked and annexed herewith as **Annexure R/4**.
15. That, in response to the averments made by the Petitioner in Para 11 of the Brief Facts in the Original Application, it is submitted that the said contentions have already been addressed in the aforementioned Para.
16. That, the averments made by the Petitioner in Para 12 of the Brief Facts in the Original Application are related with JVVNL and Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.



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20 JAN 2025

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JAIPUR (RAJ.)

17. That, the averments made by the Petitioner in Para 13 of the Brief Facts in the Original Application are related to the Jaipur Nagar Nigam, Tourism Department and Forest Department and therefore, need no reply from the answering Respondent - Rajasthan State Pollution Control Board.
18. That an affidavit of the Officer In Charge in support of the reply is filed alongwith.

PRAYER

Rohit

In view of the foregoing facts and circumstances, it is most respectfully prayed before the Hon'ble Tribunal that the Reply of answering Respondent No. 11- Rajasthan State Pollution Control Board be taken on record and appropriate orders be passed, in the interest of justice and for the fair adjudication of the mater.

DATE: 20.01.2025
PLACE: BHOPAL

Rohit

ROHIT SHARMA
COUNSEL FOR RSPCB (R/11)



ATTESTED

[Signature]
NOTARY PUBLIC
JAIPUR (RAJ)

20 JAN 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 212/2024

RAJEDNRA TIWARI

..APPLICANT

//VERSUS//

UNION OF INDIA & ORS

..RESPONDENTS

AFFIDAVIT

I, Pooja W/o Ankit Dixit aged 34 years, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North), having office at Opposite Road No. 5, VKIA, Sikar Road, Jaipur-302013, (Rajasthan), do hereby solemnly affirm on oath as under:

1. That I am the Regional Officer for Rajasthan State Pollution Control Board, Jaipur, Rajasthan and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing a Reply to the Original Application on behalf of Rajasthan State Pollution Control, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
3. That the instant Reply has been drafted by my counsel on my instructions.


DEPONENT

VERIFICATION

I, the above-named Deponent do hereby verify that the contents of this Affidavit from para 1 to 3 are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 20th Day of January, 2025 at Jaipur (Rajasthan).



ATTESTED

NOTARY PUBLIC
JAIPUR (RAJ)

20 JAN 2025.


DEPONENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 212/2024

RAJEDNRA TIWARI

...APPLICANT

//VERSUS//

UNION OF INDIA & ORS

...RESPONDENTS

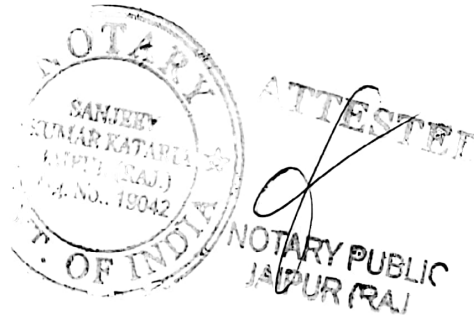
LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Copy of CTO dated 19.08.2014	R/1	09 - 11
2.	Copy of letter dated 08.01.2025 refusing CTE	R/2	12 - 14
3.	Copy of Letter dated 28.05.2024 issued by RSPCB refusing to grant CTO	R/3	15 - 16
4.	Copy of the letter dated 29.08.2024	R/4	17

DATE: 20.01.2025
PLACE: BHOPAL



ROHIT SHARMA
COUNSEL FOR RSPCB (R/11)



20 JAN 2025



Regional Office (Jaipur)
Rajasthan State Pollution Control Board
Opp. Road No.5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263, website: <http://www.rpcb.nic.in>

No. RPCB/ROJP/A.D./220)

DATE: 19/8/14

ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 ,FOR SMALL SCALE TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF Rs. 5.00 CRORES.

From :
The Regional Officer,
Regional Office,
Rajasthan State Pollution Control Board,
Opp. Road No. 5, VKIA, Sikar Road, Jaipur.

To,
M/s.Lohagarh Resort (P) Ltd.,
Village:Kacherawala,Near-Kukas,
(N.H.-08), Amar Fort,
Jaipur,Rajasthan.

I hereby acknowledge the receipt, in this office, on 13/08/2014, of your application dated:12/08/2014 for consent to operate for "Hotel-20 Rooms only" under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1974, having capital cost of the project Rs. 183.32/- Lacs duly filled in and accompanied by prescribed fee Rs. 43,200/- and requisite documents.

This acknowledgement of the consent application shall be treated as consent to operate of the State Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 to operate your industry at **Village:Kacherawala,Near-Kukas,(N.H.-08), Amar Fort, Jaipur,Rajasthan** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its process provided that:

1. The acknowledgement shall be subject to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2. This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3. The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed

the Hon'ble Court.

4. The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5. That this acknowledgement is issued for "Hotel-20 Rooms only" only and unit shall have to obtain separate Consent to Establish/ Operate from the State Board along with requisite documents and fee applicable, if unit intends to start/change/modify/increase any services/activities/process.
6. That unit shall not increase it's Rooms/Beds capacity without taking prior permission from the State Board.
7. That acoustic enclosure and adequate stack height shall be provided at the D. G. Set of the capacity 63 K.V.A.
8. That you shall not install any sources of air pollution other than D. G. Set of 63 KVA without prior permission of the Board.
9. That the hotel shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
10. That unit shall not dig any bore-well in its premises without prior permission of the competent authority and fresh water requirement shall be met out by tanker supply only/-.
11. That unit shall not exceed its capital investment from Rs. 183.32/- Lacs/- including cost of Land, Building, Plant & Machinery without prior permission from the State Board.
12. That the unit shall comply the Water Cess Act, 1977, if applicable.
13. That domestic sewerage generated from the hotel activities, shall be treated through the Sewerage Treatment Plant, of the capacity 35 K.L.D., installed & maintained by your Hotel/Resort.
14. That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment(Protection)Act-1986 for disposal Into Inland Surface Water The main parameters for regular monitoring shall be :

Parameter	Standard
Total Suspended Particles	Not to exceed 100 mg/L
PH Value	Between 5.5 to 9.0
Oil & Grease	Not to exceed 10 mg/L
Biochemical Oxygen Demand (3 days at 27 C)	Not to exceed 30 mg/L
Chemical Oxygen Demand	Not to exceed 250 mg/L

Water Act and Air Act with respect to the discharge of waste water, solid waste and emissions of air pollutants arising from hosting lunch/ dinner on the occasion of marriage parties, birthday parties and other similar functions if held in your hotel premises.

16. That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation & quantity of the treated waste-water. Daily record of the same shall be maintained and to be submitted to the Board.
17. That the hotel shall maintain the Oil & Grease trap in good condition, so that oil & grease coming with waste water from kitchen/laundry will retained in the trap.

This acknowledgement is in accordance with the directions issued by Central Pollution Control Board vide letter no. B-29014/I/90/PCI-I/17793 dated 21/10/1992.



(B.S. Sharma)
Regional Officer



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RAJASTHAN STATE POLLUTION CONTROL BOARD
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263



Registered

File No : F(Tech)/JAIPUR(Amber)/7325(1)/2024-2025/1820-1821

Order No : 2024-2025/Jaipur/13557 Dated 08/01/2025

Date: 08/01/2025

Unit Id : 131393

M/s LOHAGARH RESORTS (P) LTD

KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190

KACHERA WALA KUKAS , KACHRAWALAKUKAS Tehsil:Amber

District:JAIPUR

Sub: Refusal of Consent to Establish application under provisions of Air (Prevention & Control of Pollution) Act. 1981 and Water (Prevention & Control of Pollution) Act. 1974.

Ref: Your application No. **362932** dated 28/01/2024 for Consent to Establish

Sir,

Apropos above, it is to inform you that application for Consent to Establish for **LOHAGARH RESORTS** situated at **KHASRA NO 187/1,188,189,191,194,195,196,204,176/673,190/652, KACHRAWALA KUKAS Tehsil:Amber District:JAIPUR** under reference is hereby refused under the provisions of Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and Section 25/26 of Water (Prevention & Control of Pollution) Act,1974 for the reasons that:

- 1 Whereas referred application dated 28.01.2024 was submitted online for seeking consent to establish.**
- 2 And whereas, a show cause notice was issued to the unit on date 04.03.2024 for the reasons mentioned therein, after examining the aforesaid consent application.**

Signature valid

Digitally signed by Vijay Sharma
Date: 2025.01.08 16:26:17 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7325(1)/2024-2025/1820-1821

Order No : 2024-2025/Jaipur/13557 Dated 08/01/2025

Date: 08/01/2025

Unit Id : 131393

- 3 And whereas, unit has failed to submit any satisfactory reply of show cause notice dated 04.03.2024 within stipulated time. And following deficiencies are still observed:
- Distance certificate issued from competent authority for project from Nahargarh wild life sanctuary and it's Eco Sensitive Zone has not been submitted.
 - Unit was inspected on 24/04/2017 and it was found operational with 25 rooms(50 beds), whereas unit has submitted consent application mentioning date of commissioning as 15/12/2023, therefore requires clarification along with actual date of commissioning with documentary evidence.
 - Unit has submitted feasibility report stating that total water consumption is 22 KLD & domestic waste water generation is 8 KLD, whereas unit has submitted proposal of STP of capacity 100 KLD for treatment of domestic waste water generated, which requires clarification. Also, details of pollution control measures adopted with sources of Air Pollution has not been submitted
- 4 And whereas, an incomplete application cannot be kept pending for indefinite time by the State Board.
- 5 Therefore, in view of the above observations, aforesaid application of the unit is hereby refused by the State Board.

It may be noted that the industry's fresh application for grant of Consent to Establish, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Establish, you can not legally Establish the plant.

Yours sincerely,

Regional Officer

Copy To:-

1 Master File.

Signature valid

Digitally signed by Vijay Sharma
Date: 2025.01.08 16:26:17 IST
Reason: Self signed
Location:



251



RAJASTHAN STATE POLLUTION CONTROL BOARD

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7325(1)/2024-2025/1820-1821

Order No : 2024-2025/Jaipur/13557 Dated 08/01/2025

Date: 08/01/2025

Unit Id : 131393

Regional Officer

Signature valid

Digitally signed by Vijay Sharma
Date: 2025.01.08 16:26:17 IST
Reason: Self-Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7325(1)/2024-2025/467-468

Order No : 2024-2025/Jaipur/13063 Dated 28/05/2024

Date: 28/05/2024

Unit Id : 131393

M/s LOHAGARH RESORTS (P) LTD

KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190

KACHERA WALA KUKAS , KACHRAWALAKUKAS Tehsil:Amber

District:JAIPUR

Sub: Refusal of Consent to Operate application under provisions of Air (Prevention & Control of Pollution) Act. 1981 and Water (Prevention & Control of Pollution) Act. 1974.

Ref: Your application No. **359749** dated 24/12/2023 for Consent to Operate

Sir,

Apropos above, it is to inform you that application for Consent to Operate for **LOHAGARH RESORTS** situated at **KHASRA NO. 187/1,188,189,191,194,195,196,204,176/673,190/652,190 KACHERA WALA KUKASKACHRAWALA KUKAS Tehsil:Amber**

District:JAIPUR under reference is hereby refused under the provisions of Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 and Section 25/26 of Water (Prevention & Control of Pollution) Act,1974 for the reasons that:

- 1 And whereas referred application dated 24.12.2023 was submitted online for seeking consent to operate.
- 2 And whereas, a show cause notice was issued to the unit on 04.03.2024 for the reasons mentioned therein, after examining the aforesaid consent application.
- 3 And whereas, unit has submitted reply of show cause notice dated 04.03.2024 and after examination of reply, it was found inadequate and a final show cause notice was issued to the unit on 17.05.2024 for the reasons mentioned therein.
- 4 And whereas, unit has failed to submit any satisfactory reply to the final show cause notice dated 17.05.2024 within stipulated time. And, following deficiencies are still observed:
 1. Required fee for CTO is Rs. 307800 /-, whereas unit has deposited Rs. 171000 /- only. Therefore, fee inadequate.
 2. Distance certificate issued from competent authority for project from Eco sensitive zones of Nahargarh wild life sanctuary has not been submitted.
 3. Unit has not submitted STP work completion report.

Signature valid

Digitally signed by Vijay Sharma
Date: 2024.05.28 10:13:02 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7325(1)/2024-2025/467-468

Order No : 2024-2025/Jaipur/13063 Dated 28/05/2024

Date: 28/05/2024

Unit Id : 131393

5 And whereas, an incomplete application cannot be kept pending for indefinite time by the State Board.

6 Therefore, in view of the above observations, aforesaid application of the unit is hereby refused by the State Board.

It may be noted that the industry's fresh application for grant of Consent to Operate, submitted soon after the refusal, shall not be treated as complete application unless it is supported with evidence-based proof for addressal of the issues/ reasons for the refusal of earlier consent application, and thus may again be refused without any further notice.

It is further to inform you that after refusal of Consent to Operate, you can not legally operate your plant.

Yours sincerely,

Regional Officer

Copy To:-

1 Master File.

Regional Officer

Signature valid

Digitally signed by Vijay Sharma
Date: 2024.05.28 20:13:02 IST
Reason: Self-Attested
Location:



17
254

Regional Office Jaipur (North)

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

E-mail : rorpcb.jaipur@gmail.com

Phone: 0141-2850100



क्रमांक- रा.प्र.नि.मं./क्षे.का./जयपुर/उ./सामान्य-37/818-819

दिनांक: 29-08-2024

पंजीकृत

श्रीमान उप वन संरक्षक (वन्यजीव),
चिड़ियाघर जयपुर,
जयपुर, राजस्थान।

श्रीमान उप वन संरक्षक (नाहरगढ़),
वन्यजीव अभ्यारण्य
जयपुर, राजस्थान।

विषय:- कार्यालय उपवन संरक्षक जयपुर के अधीन रेंज आमेर नाका कुकस ग्राम कचराला उर्फ चोखलियावास, तहसील आमेर, जिला जयपुर के पूर्व खसरा नंबर 6,4,27 जो कि वन बंदोबस्त रिकॉर्ड में वन विभाग के नाम अमल दराज है वर्तमान खसरा नंबर 9,10,68,190 जो कि वर्तमान की निजी खातेदारी के नाम अमलदराज है की वन भूमि पर होटल लोहागढ द्वारा अवैध रूप से अतिक्रमण करके पक्का निर्माण बिना वन विभाग की अनुमति एवं बिना वाइल्ड लाइफ क्लेरन्स के व्यासायिक उद्देश्य हेतु अवैध एवं विधि विरुद्ध गिफ्ट डीड, लीज डीड, रजिस्ट्रियां व भू-परिवर्तन किये जाने बाबत।

संदर्भ:- 1. नाहरगढ़ वन एवं वन्य सुरक्षा एवं सेवा समिति का पत्र क्रमांक 196-205 दिनांक 03/06/2024.

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि नाहरगढ़ वन एवं वन्य सुरक्षा एवं सेवा समिति के पत्र दिनांक 03/06/2024 द्वारा यह अवगत कराया गया कि ग्राम कचराला उर्फ चोखलियावास तहसील आमेर जिला जयपुर के पूर्व खसरा नंबर 6,4,27 जो कि वन बंदोबस्त रिकॉर्ड में वन विभाग के नाम अमल दराज है वर्तमान खसरा नंबर 9,10,68,190 जो कि वर्तमान की निजी खातेदारी के नाम अमलदराज है की वन भूमि पर होटल लोहागढ द्वारा अवैध रूप से अतिक्रमण करके बिना वन विभाग की अनुमति एवं बिना वाइल्ड लाइफ क्लेरन्स के व्यवसायिक गतिविधियों का संचालन किया जा रहा है।

उपरोक्त प्रकरण नाहरगढ़ वन्यजीव अभ्यारण्य में वाणिज्यिक/व्यावसायिक गतिविधियों से संबंधित है, जो कि वन विभाग के क्षेत्राधिकार में आता है एवं इस पर आवश्यक कार्यवाही वन विभाग के स्तर से अपेक्षित है।

अतः क्षेत्रीय कार्यालय में प्राप्त पत्र शिकायत की प्रति संलग्न कर लेख है कि उक्त शिकायत पर समुचित कार्यवाही करते हुये शिकायतकर्ता एवं इस कार्यालय को अतिशीघ्र सूचित करने का श्रम करें।

भवदीय,

(विजय शर्मा)

क्षेत्रीय अधिकारी

VAKALATNAMA

Before the Hon'ble National Green Tribunal,

Central Zone, Bhopal (MP)

Case No 212/2024

Rajendra Tiwari APPELLANT/APPLICANT/COMPLAINANT

//VERSUS//

Union of India & ors. RESPONDENT/NON-APPLICANT

I/We _____ the Petitioner/Appellant or Respondent/ Non-Applicant named above to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside or *ex parte* orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the Appellate, Revisional or Executing Court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us :

In witness whereof I/we do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this ____ day of _____ 2023

Particulars (in block letters) of each Party Executing Vakalatnama

Sr. No.	Name & Father's/ Husband's Name	Registered Address	Telephone Number (if any)	Status in the Case	Full Signature/ Thumb Impression
1.	Pooja w/o Ankit Dixit	Regional office, RSPCB, Jaipur-North, opposite Road No.- 5, VKIA, Sikar Road, Jaipur - 302013	7073581777	OLC	

PARTICULARS OF ADVOCATE ACCEPTING VAKALATNAMA

Sr. No.	Name and Enrollment	Registered Address	Contact No.	E-mail (if any)	Signature
	<p>ROHIT SHARMA ADVOCATE (MP/1838/2013) OFFICE ADDRESS :: E-5/43B, ARERA COLONY, BHOPAL (MP)462016 CONTACT NO. +91-8435256569</p>				